

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 172
(TO BE ANSWERED ON 02.02.2022)

STRUCTURAL REFORMS IN CBI

172. SHRI NAMA NAGESWARA RAO:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government proposes to pursue structural reforms in CBI to make the agency an independent body like Election Commission/CAG, as directed in a ruling last year by Madras High Court and if so, the details thereof;
- (b) if not, whether the Government proposes to challenge the Madras High Court ruling in Supreme Court and reasons for the basis of this challenge;
- (c) the details of cases referred to CBI which the agency refused to investigate pleading over burden of cases and lack of resources; and
- (d) the steps taken by the Government to streamline the functioning of CBI and making it immune from Government intervention?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): A Special Leave Petition (SLP) has been filed before Hon'ble Supreme Court of India challenging the order dated 17.08.2021 passed by Hon'ble High Court of Judicature at Madras, Madurai Bench in W.P. (MD) No.17716 of 2020 and W.M.P.(MD) No.14803 of 2020.

(c): In the last three years, of the requests received from State Governments for investigation by the CBI, the requests were regretted in 6 such matters on the grounds which included, inter-alia, constraints such as existing workload, shortage of resources or the matter not having any international or inter-state ramifications or the level of complexity requiring investigation by the CBI etc.

(d): The CBI functions within a well-established legal and procedural framework, deriving its powers under the Delhi Special Police Establishment Act (DSPE) Act, 1946. The Central Government does not interfere in the investigation of cases carried out by the CBI and the Director, CBI, has been vested with requisite administrative and financial powers. The Government has also taken various other measures for strengthening the CBI, which, inter-alia, include: -

1. Taking steps towards filling up of the vacancies expeditiously
2. Upgradation of infrastructure for enhancing capacities by implementation of following schemes viz. -
 - (i) Strengthening Capacity Building and Up-gradation of ICT Infrastructure in CBI
 - (ii) Centralized Technological Vertical (CTV)-CBI under the Technical and Forensic Support Units (TAFSUs)
 - (iii) Modernization of CBI Training Centre at CBI Academy, Ghaziabad
 - (iv) Comprehensive Modernization of CBI Branches/offices and Purchase of land/construction of Office/Residence buildings for CBI.
